

Minutes of 21st meeting of Expert Appraisal Committee for the proposal involving violation of EIA Notification, 2006 held on 15th-16th April, 2019 at Conference Hall (Brahmaputra), First Floor, Vayu Wing, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110 003

Day 1: Monday, 15th April, 2019

Time: 10:00 AM

21.1. Opening remarks of the Chairman

21.2. Confirmation of the minutes of the 20th meeting held on 28th-29th March, 2019 at Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi

21.2.1: Under para no. 20.4.3.6 (Sixth line) may be read as: the net profit is Rs. 786.25 lakhs. During the violation period, the savings accrued during that period on account of EMP cost shall be reckoned as benefit derived by the PP for the period. Hence....

21.2.2: Under para no. 20.3.3.4 at page no. 19 (M/s Indian Oil Corporation Limited): Specific condition No. VII shall be deleted.

21.3. Consideration of proposals

| S. No. | Proposals |
|----------|---|
| 21.3.1 | Expansion of Shahabad (Bankur) Limestone mining capacity from 0.864 MTPA to 6.2 MTPA (ML Area 328.34 Ha) at Village Bankur, Tehsil Chitapur, District Gulbarga(Karnataka) by M/s Jaypee Cement Corporation Limited - Further consideration for Terms of Reference [IA/KA/MIN/66856/2017 dated 27.07.2017] [F. No. 23-175/2018-IA.III (V)] |
| 21.3.1.1 | M/s Jaypee Cement Corporation Limited has made online application vide proposal no. IA/KA/MIN/66856/2017 dated 27.07.2017 seeking Term of References for the above mentioned proposed project. The proposed project activity is covered under ‘A’ category of item 1(a) of the Schedule to the EIA Notification, 2006 and the proposal was appraised at Central level. |
| 21.3.1.2 | <p>Details of the project as per the submission of project proponent:</p> <p>Project Description The Proposal of M/s Jaypee Cement Corporation Limited is for mining of Limestone from Shahabad (Bankur) Limestone Mine for expansion from 0.864 MTPA to 6.20 MTPA [including 6.20 MTPA Limestone and 0.04 MTPA Top Soil] from mining lease area (328.34Ha) located at Villages Bankur, Tehsil Chitapur, District Gulbarga, State Karnataka by M/s Jaypee Cement Corporation Limited.</p> <p>2. Project Background The proposal of M/s Jaypee Cement Corporation Limited is for production of Million Tonne per annum (MTPA) of Limestone from Shahabad (Bankur) Limestone Mine (ML Area 328.34 Ha at Survey Nos. 12, 118 to124, 129 to 131, 133 to 143, 145 to 147, 220 to 223, 226 to 234, 248, 250, 252 to 256, 266, 267, 269, 275 at Village Bankur, Tehsil Chitapur, District Gulbarga, State Karnataka. The mining lease is located on Survey of India Topo-sheet no.56 C/16, G/4. The area is bounded between the coordinates Latitude 17°09’52.5” N to N 17°11’08.10”N and Longitude 76°57’10.30” E to E 76°58’51.20”E</p> <p>3. Category of the Project (Refer cluster certificate if applicable)</p> |

| | |
|-----------------|--|
| | <ol style="list-style-type: none"> 3. Therefore, project proponent shall be required to submit a bank guarantee of an amount of Rs. 3,20,00,000/- towards Remediation plan and Natural and Community Resource Augmentation plan with the SPCB prior to the grant of EC. 4. Remediation plan shall be completed in 3 years whereas bank guarantee shall be before 5 years. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the EAC and approval of the regulatory authority. 5. Fund allocation for Corporate Environment Responsibility (CER) of Rs. 293.00 lakhs/- to be implemented. 6. Approval/permission of the CGWA/SGWA shall be obtained before drawing ground water for the project activities, if applicable. State Pollution Control Board (SPCB) concerned shall not issue Consent to Operate (CTO) till the project proponent obtains such permission. 7. Wild life clearance to be obtained from NBWL. 8. Effective air pollution mitigation plan submitted to the Ministry shall be implemented in toto. 9. Greenbelt shall be developed with two rows of trees with native species and total number of trees shall be planted are 418 nos. 10. Project proponent shall take necessary other clearances/permissions under various Acts and Rules if any, from the respective authorities / department. 11. PP shall implement RWH system as per the building code and guidelines. 12. PP shall comply with the requirement of Green Belt (GB) guidelines of MOEF, apart from the committed GB during the meeting. 13. PP shall comply with ECBC of 2017 applicable for commercial buildings. 14. PP shall generate @1% of solar power/renewable energy, of the total demand. |
| 21.3.4 | <p>Proposed production of 340000 TPA of Silica Sand from Sri Kumaraswamy Silica Mine having mining lease area of 129.866 Ha at Sy. No. 695/22, Village Momidi, Mandal Chillakur, District S.P.S.R Nellore, Andhra Pradesh by M/s Sri Kumaraswamy - Further consideration for Environmental Clearance</p> <p>[IA/AP/MIN/89769/2018 dated 27.12.2018] [F. No. 23-238/2018-IA.III (V)]</p> |
| 21.3.4.1 | <p>M/s Sri Kumaraswamy has made online application vide proposal no. IA/AP/MIN/89769/2018 dated 27.12.2018 seeking Environmental Clearance for the above mentioned proposed project. The proposed project activity is covered under 'A' category of item 1(a) of the Schedule to the EIA Notification, 2006 and the proposal was appraised at Central level.</p> |
| 21.3.4.2 | <p>Details of the project as per the submission of project proponent:</p> <p>1. Name of the project: Sri Kumaraswamy Silica Mine</p> <p>2. Name of the Company, Address Tele No. & E-mail Head of organization: M/s Sri Kumaraswamy Silica Mines Mommidi Village, Chillakur Mandal, S P S R Nellore District,</p> |

Andhra Pradesh.

3. If a Joint venture, the names & addresses of the JV partners including their share:
Not Applicable

4. Latitude and Longitude of the project:

80° 03' 11.80" to 80° 04' 01.90" East longitude

14° 10' 36.90" to 14° 11' 40.10" North latitude

5. Whether the project is in the Critically Polluted Area (CPA):The project is not located in Critically Polluted Area

6. Cost of the project:Rs. 10.0 Lakhs

7. Employment generated/to be generated:35 persons

8. Benefits of the project:

ENVIRONMENTAL BENEFITS

- Mining operations will be done in compliance with the EC conditions
- As per the requirement, after obtaining EC, CFE and CFO will be obtained and all conditions as laid by APPCB will be implemented
- Remediation Plan proposed will be implemented on approval of MoEFCC
- Plantation programme will be implemented to increase the green cover in the area

SOCIAL BENEFITS

- Employment to all those who were serving in the mine till the mine closure in the year 2015. Total employment in the mine will be provided to 45 persons
- Royalty payment to the Govt of Andhra Pradesh
- CSR and CER implementation to improve living standard for the nearby villagers

9. Whether new or expansion project. If expansion:The proposal is for obtaining Environmental Clearance for 3,40,000 TPA Silica Sand Production.

8. If for expansion, whether the application is under 7(ii) of the EIA Notification, 2006.
Not Applicable

9. If expansion, please indicate the number and date of the certified Compliance Report of Regional Office of the MoEF- Not Applicable

10. No. and Date of the ToR /and revised ToR, if any, letter issued by the MoEF (if this is a case for EC)- TOR was issued by MoEFCC Violation Committee vide letter no. 23-238/2018-IA.III (V), dated 15th November, 2018.

11. No. and Date of the EC and the revised EC letter issued by the MoEF (if this is a case for reconsideration. If so, what specific reconsideration(s) being sought by the proponent)-Not Applicable

12. If the project was considered in EAC, Pl. give dates of the meeting (s).-TOR meeting was held on 18-09-2018

13. Type of Mine: (Open cast/Underground/mixed):Opencast

14. Capacity of the mine applied for 3,40,000 TPA of Silica Sand

15. ML Area 129.866 Ha

- i. As per block allotment 129.866 Ha
- ii. As per approved mine plan 129.866 Ha

16. Date of approval of mine plan, mine closure plan, status & date

Mining plan is approved by Deputy Deputy Director of Mines & Geology, Guntur Region vide Ltr No.: 2004/MMP/NLR/2016, dated 01-07-2017

17. Date of Ground water clearance and surface water approval.- Water will be purchased from outside

18. Existing Ground water level in (M)- 8 m bgl

19. Date of mine closure approval- Not Applicable

20. Any river/Nallah flowing near or adjacent to the proposed mine. If yes, please give details: Varava canal (Sonakaluva) which is an irrigation canal passes between the two blocks of the mining lease area.

Details of mine lease:-

| | | | |
|--|--|--|--|
| 1. Date of entering into original lease deed- 04.09.1975 | 1. Date of 1 st Lease renewal. 04.09.1995 | 1. Date of 2 nd Lease renewal. 04.09.2015 | 1. Date of 3 rd Lease renewal. |
| 2. Date of expiry of original lease deed 04.09.1995 | 2. Whether renewal or deemed renewal Renewal | 2. Whether renewal or deemed renewal Renewal | 2. |
| | 3. Date of expiry of 1 st lease renewal/deemed renewal 03.09.2015 | 3. Date of expiry of 2 nd lease renewal/deemed renewal 03.09.2035 | 3. Also for subsequent renewals |

21. Geological Reserve:

(i) **Total geological reserve:** -

(ii) **Mineable reserve:** 75,29,562 Tonnes

(iii) **Extractable reserve:** 69,11,000 Tonnes

(iv) **Per cent (%) of extraction:** 100

(v) **Range of ground water level:** 8-11 m

(vi) **Total estimated water requirement:** 2 m³/day

(vii) **Details of intersecting ground water level:** There will be no intersection of ground water table due to mining.

22. Details of Deposits:

- (i) **Depth of over body:** 3.6 m below average ground level (However mining will be limited to 2.5 m depth.
- (ii) **Grade of ore:** Foundry grade/Glass grade
- (iii) **Stripping ratio:** Nil

23. Method of mining: Opencast Manual Method of Mining

24. Life of mine: 20 years

25. Whether ambient air quality seasonal data has been monitored. If so, from which season to which season and whether the results are within the prescribed limits.

As per the TOR issued by MOEFCC, one month baseline data was collected in the month of November, 2018 for validation of earlier baseline data.

Baseline environmental monitoring was also carried out for Winter Season 2015 - 16 covering the months of December 2015, January 2016 and February 2016.

26. Whether the monitoring report of earlier EC from MoEF Regional Office has been obtained, in case the proposal is for expansion. - Not Applicable

27. Details of O.B. - : No external dumps are proposed

28. Details of Internal Dumps: No internal dumps are proposed

29. Utilization potential of wastes: There is no solid waste generation from the mine. No overburden waste material generation is envisaged during the life of the mine.

30. Details of final Mine Voids

- (i) **Area:** 110.356 Ha
- (ii) **Depth:** 2.5 m below ground level

31. Details of Quarry:

- (i) **Total quarry area :** 129.866 Ha
- (ii) **Backfilled quarry area ofha shall be reclaimed with plantation - Nil**
- (iii) **A void of ha at a depth of m which is proposed to be converted into a water body - 110.356 Ha (2.5 m depth)**
- (iv) **Green belt created in ha. -5.24 Ha**

32. Details of Land usage

| S. No | Land Use | Within ML Area (Ha) | Outside ML Area (Ha) | Total |
|-------|----------------------|-------------------------------|----------------------|-------------------|
| 1 | Agriculture land | - | - | - |
| 2 | Forest land | - | - | - |
| 3 | Wasteland | - | - | - |
| 4 | Grazing land | - | - | - |
| 5 | Surface water bodies | - | - | - |
| 6 | Settlements | - | - | - |
| 7 | Other (specify) | 129.866 Ha (Govt Land) | - | 129.866 Ha |

| | | | | |
|--|-------|---------|--|-------------|
| | | | | (Govt Land) |
| | Total | 129.866 | | 129.866 |
| | | | | 6 |

i) Pre-mining

Mining operations commenced in the year 1975

Present land use is given below:

- Excavation (Voids Only)-72.20 Ha
- Roads- 10.54 Ha
- Mine Infrastructure-0.05 Ha
- 7.5m barrier zone-5.24 Ha
- Unutilised-47.076 Ha

(ii) Post- Mining

- ❖ Excavation (void only)-110.356 Ha
- ❖ 7.5m barrier zone – 5.24 Ha
- ❖ Unutilised-14.27 Ha

(ii) Core area- 129.866 Ha

33. Details of Forest issues: No forest land is involved in the core zone. Hence forest clearance is not required. There are no wild life sanctuaries, national parks, elephant/tiger reserves within 10-km radius of the study area.

34. Costs of the project :

- (i) Total capital Cost:** Rs. 10.0 Lakhs
- (ii) Cost of Production:** Rs 250/
- (iii) Sale Price:** Rs 350/-
- (iv) CSR cost:** Rs 2.0 Lakhs per annum
- (v) R&R Cost:** Not Applicable
- (vi) No of PAFs:** None
- (vii) Cost for implementing EMP:** Rs 4.0 lakhs

35. Details of villages/habitation in mine lease area: There are no villages within the Mine Lease area.

36. Details of transportation of mineral: The Silica Sand produced from the mine is transported to the stockpile by trucks and from there to end users.

37. Details of reclamation:

- (i) Reclaimed external OB dump (in ha) :** Not Applicable
- (ii) Internal dump (in ha),:** Not Applicable
- (iii) Green belt (in ha):** 5.24 Ha
- (iv) Density of tree plantation (in no of plants):** 1500 /Ha saplings
- (v) Void (in ha) at a depth of (in m) which is proposed to be converted into water body:**
 - Area of mined outpits : 110.356 Ha
 - Depth : 2.5 m
- (vi) Others in ha (such as excavation area along ML boundary, along roads and infrastructure, embankment area and in township located outside the lease etc).**
- Nil
- (vii) Agriculture and horticulture-** Not Applicable
- (viii) Fisheries-** Not Applicable

(ix) ECO Tourist/recreation spot- Not Applicable

38. Any violation cases pending. If so, please provide a list with details as annexure

State Government/SPCB has already initiated action under the provisions of section 19 of the Environment (Protection) Act, 1986. A case has been filed in the Court of IInd Additional Judl Magistrate of 1st Class, Nellore with CC number 456/18 and a Penalty of Rs 1,00,000 /- was already deposited in the Govt Treasury.

39. Give details of actual production vis-à-vis sanctioned capacity since the inception of mine in following format or since 1993-94 as applicable:

| Year | EC Sanctioned Capacity (MTPA) | Actual Production (Tonnes/annum) | Excess production beyond the EC sanctioned capacity (Tonnes/annum) |
|-----------|-------------------------------|----------------------------------|--|
| 1986-87 | Nil | 13095 | 0 |
| 1987-88 | | 11475 | 0 |
| 1988-89 | | 8550 | 0 |
| 1989-90 | | 10420 | 0 |
| 1990-91 | | - | 0 |
| 1991-92 | | 19905 | 0 |
| 1992-93 | | 13500 | 0 |
| 1993-94 | | 18450 | 0 |
| 1994-95 | | 32000 | 12095 (with 93-94 production figure as basis) |
| 1995-96 | | 33000 | 13095 |
| 1996-97 | | 36540 | 16635 |
| 1997-98 | | 42535 | 22630 |
| 1998-99 | | 40908.58 | 21003.58 |
| 1999-2000 | | 71664 | 51759 |
| 2000-01 | | 91886 | 71981 |
| 2001-02 | | 85500 | 65595 |
| 2002-03 | 91500 | 71595 | |
| 2003-04 | 105000 | 85095 | |
| 2004-05 | 142100 | 122195 | |
| 2005-06 | 151500 | 131595 | |
| 2006-07 | 184063 | 164158 | |
| 2007-08 | 202099 | 182194 | |
| 2008-09 | 173612 | 153707 | |
| 2009-10 | 242200 | 222295 | |
| 2010-11 | 310229 | 290324 | |
| 2011-12 | 338831 | 318926 | |
| 2012-13 | 315409 | 295504 | |
| 2013-14 | 335453 | 315548 | |
| 2014-15 | 333490 | 313585 | |
| 2015-16 | 85800 | 67350 | |

Note : Production details prior to 1995 are not available with SK or any other Govt. body.

| | |
|------------------------|--|
| | <p>40. Date and Place of public hearing: Public Hearing was conducted for 136.944 Ha. Now the ML area was reduced to 129.866 Ha. Date of PH: 23.04.2016. Joint Collector presided over the PH.</p> <p>41. Name of the EIA consultant who prepared the EIA/EMP report. - B. S. Envi-Tech (P) Ltd.</p> <p>42. Whether the consultant has been accredited by the QCI and NABET as per the MoEF OM dated 2nd December, 2009. Yes</p> |
| <p>21.3.4.3</p> | <p>Observations and recommendations in the 19th EAC held on 25th -26th Feb 2019:</p> <p>PP along with the consultant made the detailed presentation. Based on the information as submitted and presented by the PP, the EAC deferred the proposal for want of following information:</p> <ol style="list-style-type: none"> 1. Capital cost of the proposal is to be revised including land cost and other expenditures. 2. A detail safety measure for the Varava canal (Sonakaluva) which is an irrigation canal passes between the two blocks of the mining lease area is to be submitted. 3. Water quality analysis of Varava canal is to be submitted. 4. Revised land use pattern of Mine area including stocking area is to be submitted. 5. A detail of garland drain to protect the canal is to be submitted. 6. Revised green belt plan along with final mine closure plan is to be submitted. 7. AAQ modeling needs to be revisited and submitted by considering the movement of trucks without control measures and with control measures. 8. Water requirement need to be revised as per the green belt plan and submitted. 9. CER is to be revised as per the revised Capital cost. 10. EMP is to be revised by incorporating water sprinkling, green belt plan. Detailed EMP cost for both capital investment and recurring cost is to be prepared for all the environmental attributes and submitted. 11. Details of aquatic fauna & flora need to be submitted. 12. Damage assessment need to revise covering 80.35 ha mining area and submitted. Revised remediation plan as per the damage assessed, revised natural and community resource augmentation plan is to be submitted. |
| <p>21.3.4.4</p> | <p>Observations and recommendations of committee in the present meeting:</p> <p>PP along with the consultant made the detailed presentation on the information sought in the 19th EAC meeting held on 25th -26th Feb 2019. The Committee after detailed deliberations on the sought additional information and based on the documents furnished by the project proponent, observed that PP has submitted Remediation plan and Natural and Community Resource Augmentation plan of Rs 42.64 lakhs. PP was advised by the EAC to revise the same as suggested and submit it today. Accordingly PP vide letter dated SK/MOEFCC/ADS/MINE/2019-1 submit the revised Remediation plan and Natural and</p> |

Community Resource Augmentation plan of Rs 63.64 lakhs during the meeting and same was deliberated by the EAC. After detailed deliberation EAC recommended a cost Rs. of 63.64 lakhs to be invested by PP towards Remediation plan and Natural and Community Resource Augmentation plan.

In view of above, EAC recommended the proposal for grant of Environmental Clearance subject to the following specific conditions in addition to all standard conditions applicable for such projects:

1. EAC recommended for an amount of Rs 63.64/- lakhs towards Remediation plan and Natural and Community Resource Augmentation plan to be spend within a span of three years. The details are given below:

➤ **Cost of Remediation plan**

| Env. Component | Remediation Measures for Environmental Damage | 2019-20 | 2020-21 | 2021-22 | Total (Rs) |
|-----------------------|--|---|---------------------------|----------------|-------------------|
| Air Environment | Distribution of fruit bearing saplings to the villages for 20 % of the houses in Momidi and Yeruru having total households of 460 @ Rs 50 /- per sapling | 7200 (Yeruru Village) | 16000 (Momidi village) | 0 | 23200 |
| | 500 plants @ Rs 400 /- will be planted in the avenue roads of Momidi Village and Yerur Village | 80000 | 80000 | 40000 | 200000 |
| | Medical checkup - Pulmonary tests for 100 persons @ Rs 1000 per person | 50000 | 50000 | 0 | 100000 |
| | Laying of road of 800 m in Momidi village @ Rs 8 Lakhs/km | 640000 | 0 | 0 | 640000 |
| | Total (A) | 777200 | 146000 | 40000 | 963200 |
| | Noise Environment | Hearing aid equipment for 20 persons Supply of Sound | 16000 | 0 | 0 |

| | | | | | | |
|---|---|---------------|---------------|---------------|--------------------|--|
| | Amplifier Ear Machine the Ear Hearing Aid @ Rs 800 /- | | | | | |
| | Total (B) | 16000 | 0 | 0 | 16000 | |
| Water Environment | Supply of Agriculture water pump sets for 10 persons @ 12000 /- per set | 120000 | 0 | 0 | 120000 | |
| | RO plant to school at Momidi village | 100000 | 0 | 0 | 100000 | |
| | Total (C) | 220000 | 0 | 0 | 220000 | |
| Land Environment | Supply of organic fertilisers of about 6000 Kg @ Rs 80 per Kg | 160000 | 160000 | 160000 | 480000 | |
| | Total (D) | 160000 | 160000 | 160000 | 480000 | |
| Ecological Environment | Supply of equipment for manufacture of jute bags – 3 nos @ RS 40,000/- per unit | 40000 | 40000 | 0 | 80000 | |
| | Supply of LED bulbs 1000 bulbs of 12 W @ Rs 250 /- | 10000 | 15000 | 0 | 250000 | |
| | Total (E) | 14000 | 19000 | 0 | 330000 | |
| Socio-economic Condition | Sponsoring spectacles to villagers for a about 50 persons @ Rs 500 per person | 10000 | 10000 | 5000 | 25000 | |
| | Total (F) | 10000 | 10000 | 5000 | 25000 | |
| Grand Total (A)+(B)+(C)+(D)+(E)+(F): | | | | | 20,34,200/- | |

➤ **Year Wise Budget For Remediation Plan**

| Environmental Component | 2019-20 | 2020-21 | 2021-22 | Total (Rs) |
|--------------------------------|----------------|----------------|----------------|-------------------|
| Air Environment | 777200 | 146000 | 40000 | 963200 |
| Noise Environment | 16000 | 0 | 0 | 16000 |
| Water Environment | 220000 | 0 | 0 | 220000 |
| Land Environment | 160000 | 160000 | 160000 | 480000 |

| | | | | |
|------------------------|------------------|-----------------|-----------------|------------------|
| Ecological Environment | 14000 0 | 19000 0 | 0 | 330000 |
| Socio-economic | 10000 | 10000 | 5000 | 25000 |
| TOTAL | 13,23,200 | 5,06,000 | 2,05,000 | 20,34,200 |

➤ **Natural Resources Augmentation Plan along with Action Plan And Budget**

| Natural Resource Augmentation | 2019-20 | 2020-21 | 2021-22 | Total (Rs) |
|---|----------------|----------------|----------------|-------------------|
| Assistance in developing aqua ponds for three aqua pond developers | 100000 | 10000 0 | 10000 0 | 30000 0 |
| Supply of water pots to 1000 households for summer season for three years @Rs 50 /- | 50000 | 50000 | 50000 | 15000 0 |
| Providing Rainwater harvesting network in Momidi school with a recharge pit | 100000 | 0 | 0 | 10000 0 |
| Supply of Bamboo window shades for 100 households @ 3 per house @ Rs 1100 | 130000 | 100000 | 100000 | 330000 |
| Total | | | | 880000 |

➤ **Community Resource Augmentation Plan**

| S.No | Community Resource Development | 2019-20 | 2020-21 | 2021-22 | Total (Rs) |
|-------------|---|----------------|----------------|----------------|-------------------|
| 1 | Supply of freezer boxes for fishing community | 10000 0 | 10000 0 | 10000 0 | 300000 |
| 2 | Providing assistance for setting up fly ash brick manufacturing plant keeping in view of coal based thermal power plant in the region | 450000 | 0 | 0 | 450000 |
| 3 | Supply of fishing nets to 60 fishermen of Momidi @ Rs 5000 per net | 100000 | 100000 | 100000 | 300000 |

| | | | | | |
|---|--|--------|--------|--------------|----------------|
| 4 | Boat building @ Rs 75000 /- each boat (4 nos) | 150000 | 150000 | - | 300000 |
| 5 | Community Plantation | 700000 | 700000 | 700000 | 2100000 |
| | | | | Total | 3450000 |

➤ **Summary:**

| S.No | Description | Estimated cost (in Lakh Rs) |
|----------------------------------|--|-----------------------------------|
| 1 | Remediation Plan | 20.34 |
| 2 | Natural Resources Augmentation Plan | 8.80 |
| 3 | Community Resources Augmentation Plan | 34.50 |
| Total Budgetary Provision | | 63.64 |

2. Total budgetary provision with respect to Remediation plan and Natural & Community Resource Augmentation plan is **Rs. 63.64 lakhs**.
3. Therefore, project proponent shall be required to submit a bank guarantee of an amount of **Rs. 63.64 lakhs/-** towards Remediation plan and Natural and Community Resource Augmentation plan with the SPCB prior to the grant of EC.
4. Remediation plan shall be completed in 3 years whereas bank guarantee shall be for 5 years. The bank guarantee shall be released after successful implementation of the EMP, followed by recommendations of the EAC and approval of the regulatory authority.
5. Fund allocation for Corporate Environment Responsibility (CER) of Rs. 2,70,000/- to be implemented.
6. 50 m safety zone shall be kept for the varava canal (sona kaluva) which is an irrigation canal passes between the two blocks of the mining lease area.
7. Garland drain to be constructed on both sides beyond 50m safety zone of varava canal and along the lease boundary apart from settling pond etc.,
8. 1860 saplings of casuarina plantation on either side of Sona Kaluva and 6000 saplings to be planted in 7.5 m barrier zone on the periphery of the ML boundary covering total green belt area of 24 Ha within 3 years.
9. Periodical health checkup of workers shall be carried out and also to submit the report to concerned regional office
10. Approval/permission of the CGWA/SGWA shall be obtained before drawing ground water for the project activities, if applicable. State Pollution Control Board (SPCB) concerned shall not issue Consent to Operate (CTO) till the project proponent obtains such permission.
11. The Environmental Clearance will not be operational till such time the Project Proponent complies with all the statutory requirements and judgment of Hon'ble

| | |
|-----------------|--|
| | <p>Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.</p> <p>12. Department of mining &Geology, State Government concerned shall ensure that mining operation shall not commence till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of judgment of Hon'ble Supreme Court dated the 2nd August 2017 in Writ Petition (Civil) No. 114 of 2014 in the matter of Common Cause versus Union of India and Ors.</p> <p>13. Project proponent shall take necessary other clearances/permissions under various Acts and Rules if any, from the respective authorities / department.</p> <p>14. Project proponent shall comply with the specific conditions related to main haulage road, top soil preservation, regular water sprinkling, 7.5 mtr wide green belt in the safety zone around the mining lease, control of noise levels etc., apart from compliance to other standard conditions.</p> |
| 21.3.5 | Manufacturing bulk drugs and active pharmaceutical ingredients (APIs) along with R&D facility by M/s shilpa Medicare Limited at Deosugar Industrial Area, Taluka and District Raichur (Karnataka) - Further consideration for Environmental Clearance [IA/KA/IND2/75276/2018 dated 08.01.2019] [F. No. J-11011/191/2017-IA.II(I)] |
| 21.3.5.1 | M/s Shilpa Medicare Limited has made online application vide proposal no. IA/KA/IND2/75276/2018 dated 08.01.2019 seeking Environmental Clearance for the above mentioned proposed project. The proposed project activity is covered under 'A' category of item 5(f) of the Schedule to the EIA Notification, 2006 and the proposal was appraised at Central level. |
| 21.3.5.2 | <p>Details of the project as per the submission of project proponent:</p> <ol style="list-style-type: none"> The proposal is for environmental clearance/ToR to the project Active Pharmaceutical Ingredients (APIs) & Intermediates manufacturing industry with R & D activity at Plot No. 1A, 1A''P'', 1B, 2, 2A, 2B, 3A to 3E, 4A, 4B, 4C, 5A & 5B, Deosugar Industrial Area, Raichur by M/s. Shilpa Medicare Ltd. – Unit I. The project proposal was considered by the Expert Appraisal Committee (for the proposal involving violation of EIA Notification, 2006) in its 2nd meeting held during Tuesday, 16th January, 2018 and recommended Terms of Reference (ToRs) for the Project. The ToR has been issued by Ministry vide letter No. J-11011/191/2017-IAII(I) dated 14th June 2018. All synthetic organic chemicals industries located within 5 km radius of inter State boundary are listed at S.N. 5(f) of Schedule of Environment Impact Assessment (EIA) Notification under category 'A' and are appraised at Central Level by Expert Appraisal Committee (EAC). Existing land area is 95,975.34 m². Industry has already developed / will develop greenbelt in an area of 33 % i.e. 33,591.25m²(i.e. 35%) out of total area of the project. The estimated project cost is Rs. 130.3851 Crores. Total employment will be 150 Persons as direct & 200 persons indirect. Industry proposes to allocate Rs. 98 Lakhs @ 0.75% of Rs. 130.3851 crores towards Corporate Environmental Responsibility (CER) as per Ministry OM dated 1st May, 2018. |